

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 2928
ANSWERED ON 04.01.2018

TENDERS FOR POLAVARAM PROJECT

2928. SHRI Y.V. SUBBA REDDY

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government is aware that Andhra Pradesh has issued notice to the main contractor under clause 60C of the contract for tardy progress of the work under Polavaram Project and if so, the details thereof;
- (b) whether it has been decided by Andhra Pradesh to handover some works of this project to other contractors and if so, the details thereof;
- (c) whether it is also true that the Government has written a letter for stopping the tenders issued by Andhra Pradesh and if so, the details thereof; and
- (d) whether there are any plans before the Government to take up the project on its own and complete it in a time bound manner and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d) As reported by the Govt of Andhra Pradesh, a notice was issued to the contracting agency on 15.09.2017 as per the agreement under clause 60 (c) of Preliminary Specification (PS) in Andhra Pradesh Detailed Standard Specification (APDSS) code, directing the agency to improve the work progress by deploying additional men and machinery within seven days. Further, Govt. of Andhra Pradesh has issued tender notification dated 16.11.2017 in this regard. Ministry of Water Resources, RD & GR has requested the State government vide letter dated 27.11.2017 to put the said tender notification on hold and decide the issue holistically in Polavaram Project Authority (PPA).